

14.28 hrs.

ELECTION TO COMMITTEE

Estimates Committee

[English]

SHRI CHINTAMANI PANIGRAHI
(Bhubaneswar) : Sir, I beg to move :

“That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shrimati Sheila Dikshit and Shrimati Krishna Sahi, ceased to be members of the Committee on their appointment as Ministers of State.”

MR. DEPUTY-SPEAKER: The question is :

“That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shrimati Sheila Dikshit and Shrimati Krishna Sahi, ceased to be members of the Committee on their appointment as Ministers of State.”

The motion was adopted

14.29 hrs.

COMMISSIONS OF INQUIRY
(AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL, PUBLIC
GRIEVANCES AND PENSIONS AND
MINISTER OF STATE IN THE MINISTRY

OF HOME AFFAIRS (SHRI P. CHIDAM-
BARAM). On behalf of Shri Buta Singh, I
beg to move for leave to introduce a Bill
further to amend the Commissions of Inquiry
Act, 1952.

MR. DEPUTY-SPEAKER : Motion
moved: “That leave be granted to introduce
a Bill further to amend the Commissions of
Inquiry Act 1952”

PROF. MADHU DANDAVATE (Raja-
pur) : Mr. Deputy-Speaker, Sir, it is a very
important item...(*Interruptions*).

THE MINISTER OF PARLIAMENTARY
AFFAIRS AND MINISTER OF FOOD
AND CIVIL SUPPLIES (SHRI H. K. L.
BHAGAT) : Prof. Madhu Dandavate has
been moving so many things. We have never
opposed him at the introduction stage. Even
today he is going to move. I do not know
why he is setting this principle of opposing
at the introductory stage. I do not object to
his right. He can do that. But everyday we
accept his motion for introduction.

PROF. MADHU DANDAVATE: If they
listen to me, they will themselves withdraw
the Bill which they are moving.

MR. Deputy-Speaker Sir, I rise to
oppose, with all my strength, this Bill
further to amend the Commission of Inquiry
Act, 1952. Really speaking, this Bill seeks
to replace the disastrous ordinance that was
already promulgated by this Government
authorising the Government not to place be-
fore the Lok Sabha the Reports which have
been received by various Commissions of
Inquiry. I have with me so many precedents.
This Government has been issuing ordinances
of course, then replacing them by Bills as
required by the Constitution and the provi-
sions of the Commission of Inquiry Act.
But my contention is that since this Bill
arises out of the sin of the ordinance,
the manner in which that ordinance was issued
and the manner in which the Bill is being
sought to be introduced, I must refer to these
procedural matters because in the democratic
functioning of the Parliament the procedura

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